

ed; one at Nagpur (Vidarbha) and other at Aurangabad (Marathwara). 20,000 cases arising from the districts of Pune, Sholapur, Satara, Kolhapur and Nopar are pending in Bombay High Court. There is an urgent need to establish a Division Bench at Pune to sort out the cases arising out of the Western Maharashtra. Therefore I appeal to the Government to take immediate steps in this regard.

SHRI BHOGENDRA JHA (Madhubani): Last night I got some information from my constituency that during the Muharram procession four persons were killed; three of them were Muslims and the other one was a Scheduled Caste *Chowkidar*. According to my information this was not a communal problem. I will not go into the details of it just now. Three persons were shot dead by the police. Just a few days ago, on 12th June, seven persons were killed in the same area; five of them were again Muslims. All the seven persons killed; were poor people and in this case also the *Chowkidar* and the other four persons killed were poor people. On 12th of June all those people were killed by the *gundas* hired by the Congress candidate. He was the famous person,* the then Chief Minister. This time also...*(Interruptions)*

SHRIMATI BASAVA RAJESWARI (Bellary): He has mentioned the name of a person who is not present in the House to defend himself. It should be expunged.

SHRI P. M. SAYEED (Lakshadweep): The name should not go on record. *(Interruptions)*

MR. SPEAKER: The name that he has mentioned will not form part of the record.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh): It should not go on record.

SHRI BHOGENDRA JHA: This murder also, as I have been told over the telephone after enquiry by the Government, has been to avenge the electoral defeat of the Congress Party, to teach the poor Muslims a lesson, who in majority, did not vote for the Congress Party.

I wish that the Government of India should hold an Inquiry on this issue.

SHRI SRIBALLAV PANIGRAHI: What is your State Government doing there? *(Interruptions)*

SHRI SRIBALLAV PANIGRAHI: Law and order is a State subject.

SHRI BHOGENDRA JHA: Any way, I wish that the Government should make a statement so that this may not take a communal turn. My apprehension is that this may take a communal turn. That is why I am requesting the Government to make a statement. *(Interruptions)*

SHRI S. MALLIKARJUNAIAH (Tumkur): Kabini—which is there in the Mysore City of Karnataka—is full of water. On both sides of the river, a number of coconut, arecanut and sugarcane gardens are there. There is an apprehension that the Kabini reservoir may be breached or damaged at any time.

The Government of Karnataka is also receiving a number of threatening letters. So, I would like to draw the attention of the Government that they should give proper protection to the reservoir. In the absence of it, thousands and thousands of people will be washed away and damage will be caused to the standing crops. Therefore, I request the Government to take appropriate steps in this regard.

SHRI SRIBALLAV PANIGRAHI: Mr. Speaker, Sir, Sambalpur is having a Doordarshan Relay Centre with limited recording and production